

ITEM NO.34

COURT NO.16

SECTION II-C

**S U P R E M E C O U R T O F I N D I A**  
**RECORD OF PROCEEDINGS**

**Petition(s) for Special Leave to Appeal (Crl.) No.8228/2024**

**(Arising out of impugned final judgment and order dated 28-05-2024 in BA No. 1904/2024 passed by the High Court of Delhi at New Delhi)**

**SATYENDAR KUMAR JAIN**

**Petitioner(s)**

**VERSUS**

**DIRECTORATE OF ENFORCEMENT**

**Respondent(s)**

**(With I.R. and IA No.134086/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.134249/2024-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)**

**Date : 25-06-2024 These matters were called on for hearing today.**

**CORAM :**

**HON'BLE MR. JUSTICE MANOJ MISRA  
HON'BLE MR. JUSTICE S.V.N. BHATTI  
(VACATION BENCH)**

**For Petitioner(s)** Mr. Abhishek Manu Singhvi, Sr. Adv.  
Mr. Mayank Jain, Adv.  
Mr. Parmatma Singh, AOR  
Mr. Madhur Jain, Adv.  
Mr. Arpit Goel, Adv.  
Mr. Reshuel Mittra, Adv.

**For Respondent(s)** Mr. Zoheb Hossain, Adv.  
Mr. Arvind Kumar Sharma, Adv.

**UPON hearing the counsel the Court made the following  
O R D E R**

- 1 We have heard Dr Abhishek Manu Singhvi, learned senior counsel for the petitioner.
- 2 This petition is against an order of the Delhi High Court adjourning the hearing of Bail Application No 1904 of 2024 to 9 July 2024.
- 3 Dr Singhvi submits that the question of law which would govern the decision of the High Court is engaging attention of a three-Judge Bench of this Court and, therefore, it would be appropriate that this matter is tagged with that matter.
- 4 We do not find any merit in the aforesaid submission because the High Court can decide the matter on its own merits, and if the petitioner is aggrieved by the order of the High Court, he can always challenge the said order before this Court.
- 5 At this stage, Dr Singhvi submits that some observation may be made so that the High Court decides the matter on the next date fixed.
- 6 It goes without saying that bail prayers are not to be indefinitely adjourned and therefore, we hope and trust that the High Court shall take its own call in the matter.
- 7 The Special Leave Petition is accordingly disposed of.
- 8 Pending applications, if any, stand disposed of.

**(CHETAN KUMAR)**  
**A.R. -cum-P.S.**

**(NIDHI WASON)**  
**Court Master**